

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/1015/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To Shri T. Kalita,
District and Sessions Judge,
Dhubri.

Dated Guwahati the 20th February, 2020.

Sub: **Vehicle permission.**

Ref:- Your letter No.DJ.VII-12/2012/5093/E dated the 16th November, 2019

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge, Dhubri to take his officially allotted vehicle to Guwahati, at his own cost, w.e.f. the evening of 20.02.2020 till his arrival, has been granted, subject to his leave/station leave permission for the period is granted by the District and Sessions Judge, Dhubri.

Yours faithfully,

sdt-

1017

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-129/2006/1016/A, dated 20.2.2020

Copy to:

1. Shri Rafique Ahmed Tapadar, Additional District & Sessions Judge,
Dhubri.

2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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